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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of decision: 25.3.96.

OA 34/96

Sujender Singh

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant

... Mr. S.K. Jain

For the Respondents

... Mr. M. Rafiq

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Sujender Singh, in this application u/s 19 of the Administrative Tribunals Act, 1985, has challenged the impugned orders, at Ann.A-1 and Ann.A-2, dated 1.1.96, by which he was deemed to have been placed under suspension with effect from the date of his compulsory retirement i.e. 29.1.93 A/N.

2. We have heard the learned counsel for the parties and have perused the records. The learned counsel for the applicant, during the course of arguments, has stated that the order of suspension has been revoked. He, therefore, does not press this application on merits.

3. The OA is, therefore, dismissed at the stage of admission as having become infructuous. No order as to costs.

(O.P. SHARMA)  
MEMBER (A)

Gopal Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK